

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 2994 of 2013

Nayeem Ansari & Others	Petitioners
Versus			
The State of Jharkhand & Others	Respondents

CORAM : HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioners	: Mr. Rajeeva Sharma, Sr. Advocate
For the Respondents	: Mr. Arvind Kr. Choudhary,

Order No. 008 : Dated 25th March, 2021

The matter has been taken up through video conferencing.

Mr. Rajeeva Sharma, learned senior counsel appearing for the petitioners, has submitted that the Petitioner No. 1 Nayeem Ansari has died in course of pendency of the writ petition and, therefore, appropriate application for substitution through his legal heirs is required to be filed and in view thereof, two weeks' time has been sought for.

Two weeks' time as sought is allowed for filing appropriate application for substitution, if any.

Post this matter on 22.04.2021.

(Sujit Narayan Prasad, J.)

Birendra/-